

[Shri Samar Guha]

Our future generation the youngsters are being killed every day. Our conscience is not shocked at this! Therefore, my point of order is this. You in your wisdom are not allowing either a call attention motion or adjournment motion or any other kind of motion on this matter although this savage butchery goes on. Will you ask the Government to come forward within a day or two before the House for approval of the Proclamation of the President's rule in Gujarat?

MR. SPEAKER: That can be enquired from them.

SHRI SAMAR GUHA: Will you direct the Government to come out before the House immediately for the approval of the House the step they had taken in promulgating President's Rule in Gujarat so that we can avail of that opportunity for a discussion?

DR. KAILAS (Bombay South): What is the point of order.

MR. SPEAKER: I think he has raised some point of order.

SHRI A. K. GOPALAN (Palghat): It is not only a question of firing. It is reported in *The Hindustan Times* that there is a collapse of the administration because 3,50,000 Government servants have taken casual leave. I am sorry to say that no action is being taken when there is such a collapse of administration. At the same time, when there was no such collapse of administration, in 1959 the Kerala Government was dismissed by the Central Government. Is it not a fact that apart from the daily firing and killing of innocent people, there is a collapse of administration? Let the Government give a reply to that.... (Interruptions).

श्री प्रदल बिहारी बाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि आप गुजरात के प्रवर्ग के बारे में एडजर्नमेंट

मोशन को एलाऊ करें । इस पर चर्चा होना बहुत आवश्यक है । वहाँ प्रतिदिन गोलीयाँ चलें, लोग मरें और यह सदन मूल दर्शक बना रहे, वह गुजरात की जनता में लोकतंत्र के प्रति विश्वास पैदा करने वाली बात नहीं है । आखिर गवर्नमेंट गुजरात एसेम्बली के डिस्साल्यूशन को अपनी प्रतिष्ठा का प्रश्न क्यों बना रही है ?

MR. SPEAKER: I will see that some opportunity is given. I will find out when the Proclamation is coming before the House for approval. If it is not coming up now, then I will ask the Home Minister to make a clear statement on this subject in the House.

We will now adjourn for lunch and re-assemble at 2-30 p.m.

13.28 hrs.

*The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at Thirty-five Minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

RE: FIRING ON SATYAGRAHIS IN ALLAHABAD

PROF. MADHU DANDAVATE (Rajapur): I wish to draw the attention of the House to a very serious and ghastly episode that had taken place in Allahabad. You must also have seen the reports today. When some members of the Socialist Party along with about a thousand demonstrators were offering satyagraha on the railway track to resist the rise in

railway fare, there was firing and many people died in the firing. Even the Socialist Party candidate was mercilessly beaten and many others had been killed. It is a ghastly tragedy.

MR. DEPUTY-SPEAKER: Order, please.

PROF. MADHU DANDAVATE: If the Satyagrahis are to be paid back with bullets in this country, the sanctity of satyagraha is being destroyed. It is the most anti-democratic act on the part of the Government. This House should take note of it and we should expect the Home Minister to make a statement on this because immediately after the elections in U.P. this has taken place and it is indeed a ghastly tragedy. The Home Minister should make a statement.

श्री हुकम चन्द कछवाय (मुरैना) : इस के लिए हम लोगों ने नोटिस दिया है जो गोलियां चलाई गई हैं। क्या यही तरीका रहेगा सरकार को किसी को समझाने का ? ..... (अवधान) .....

MR. DEPUTY-SPEAKER: No more submissions on this point, please. I have allowed him to make a submission. It should not be a debate on it.... (Interruptions) Order, please. I am not allowing a debate on this.

श्री मधु लिमये (बांका) : मेरे मित्र मधु दण्डवते ने जो प्रार्थना की है, मैं आपको केवल जानकारी दे रहा हूँ क्योंकि आप कह सकते हैं कि यह मामला राज्य का है, लेकिन बात ऐसी नहीं है, रेलवे प्रोटेक्शन फोर्स और सेंट्रल रिजर्व पुलिस यानी केन्द्रीय सरकार की जो हथियार बन्द पुलिस है उसका मामला है और यह केन्द्रीय सरकार के तहत आता है। सत्याग्रह रेलवे के बड़े हुए भाड़े के ऊपर था। क्या सरकार इस के बारे में कोई खुलासा करेगी या नहीं? 13 लोग मरे हैं। आज युवजन सभा के नेता श्री म. हन सिंह

ने मुझे टेलीफोन पर कहा है कि 13 लोग मरे हैं। आप उन को ध्यान देने के लिए कह सकते हैं।

MR. DEPUTY-SPEAKER: Order, please. I have allowed Prof. Madhu Dandavate to raise it. What do you want now? I have gone out of my way; I have allowed him. That should be enough. What do you want me to do now.... (Interruptions).

PROF. MADHU DANDAVATE: I will tell you.

MR. DEPUTY-SPEAKER: Order, please. I am on my legs now. This is not in the Order Paper. Even so, I am aware that Members were under certain pressure and they have to let off steam, I have allowed him to make a submission. Would you like to convert everything into a fullscale debate?

श्री मधु लिमये : संसद कार्य मंत्री चुप बैठे हुए हैं। 13 लोगों को गोली से मार दिया गया है। अगर संसद कार्य मंत्री बयान देने का आश्वासन नहीं देंगे तो हमें सदन त्याग करना पड़ेगा। 4 बजे रेल मंत्री या गृह मंत्री बयान देंगे। इस तरह का आश्वासन हम चाहते हैं। अगर इस तरह का आश्वासन नहीं आता है तो हम सदन त्याग करते हैं।

(Shri Madhu Limaye then left the House).

MR. DEPUTY-SPEAKER: It is not going to work in this way. That is enough. Mr. Kulkarni. (Interruptions).

Order, Please. Nothing is going on record now except the speech of Mr. Kulkarni.... (Interruptions).

SHRI RAJA KULKARNI (Bombay-North-East): Mr. Deputy-Speaker, Sir.... (Interruptions).

**MR. DEPUTY-SPEAKER:** Nothing is going on record... *(Interruptions)* I shall make it very clear to the hon. Members that you cannot compel the Chair to do everything according to your wish. Let it be clear... *(Interruptions)* I am on my legs now. I had said at the beginning that, realising that Members were under certain pressure, I have allowed Mr. Dandavate to make a submission, if that is all that you want. He made his submission. The Minister of Parliamentary Affairs is here; he has got his ears and he has listened to you. If you want me to add that the Government may come forward with a statement because the tragedy is a great one, it would have been a simple matter... *(Interruptions)*. But soon after Mr. Dandavate made a submission, three or four or more Members also stood up and wanted to convert the whole thing into a debate and that is not permissible. If it satisfies you, since you are agitated, I would say that the Minister for Parliamentary Affairs is here; he will take note of it; and I think it would be advisable for the Government to come forward with a statement.

14.45 hrs.

**ESSO (ACQUISITION OF UNDERTAKINGS IN INDIA) BILL—contd.**

**SHRI RAJA KULKARNI (Bombay-North-East):** I have pointed out that this Bill should be passed immediately and unanimously and that nobody should oppose it because any delay in the passing of this Bill or any opposition to this Bill would only help the other international oil companies which are operating in this country. The fear which I expressed on that day has proved to be correct. We have learnt now through the Press that there is a concerted move and a conspiracy to delay the passage of this Bill or to see that this Bill is not passed at all. I would earnestly request my hon. friends here that they should lend their support to this Bill not only on

the ground that it is a progressive measure but also on the ground that it is the best measure under the circumstances and that is how it should go through.

We have read in the Press that Burmah-Shell and Caltex, which are other oil companies apart from Esso, do not like this measure. It has been the demand of the whole country that all the three foreign oil companies should be nationalised. But Government has taken a certain policy of going through a phased programme of nationalisation, one after another. We are not against that policy. There are reasons why Burmah-Shell does not like this measure. If the Esso Bill is passed now, probably Burmah-Shell is feeling that its bargaining power for getting a higher quantum later on through a separate negotiations would vanish. They would like that Government negotiates with all the three companies together so that the three oil companies can pressurise the Government together to give them more than what they have given to Esso. So, we should not fall into the trap of Burmah-Shell and Caltex companies while taking a stand on this Bill. There are also other reasons. The question of increasing prices of petroleum products as a consequence of the rise in the crude prices at the international level was discussed this morning. I am not touching that point now. But in addition to this unpleasant factor, we have also heard that Burmah-Shell and Caltex refineries have approached the Government for raising their refinery processing fees. This is intended to hit the Government directly because Government has announced a new Price Inquiry Committee. We have pointed out to the Government that, though on the one hand the crude prices have gone up, these foreign oil companies have reduced their cost of production in the refineries to a large extent through technological advancement and by reducing the strength of employees by 50 to 60 per cent over a period of four